



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Apr/202223/2

DATED: 21/04/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Apr/202223/2 dated 21/04/2022 of Norms Committee - III for the year 2022-23 was held on 21/04/2022 under the Chairmanship of Amiya Chandra, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR, Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
3	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00041071AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	2 / NC/3/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001503AM19
RA File Number	092404000181 AM19
Licence No and Date	0910066442/11/07/2018
Norms Committee Decision: Shri Sarvanan Kannusamy, Principal Scientist – II, Shri AVS Murali Mohan, Vice President (Commercial), Shri G.B. Reddy, Senior Vice President (Operations) and Shri M. Venkateswar Rao, Vice President; attended the Personal Hearing through Video Conferencing and explained their case. The Committee after hearing the explanation of the Representatives of firm noted that the export made by the firm with the given export description and content of API shown do not match with DML given by the firm for the same export item and also the units and quantity shown for import item No. 2 - Clavulanate Potassium +Syloid as KG Activity, which also do not match with the DML. The Representative of the firm did not provide proper justification for the above discrepancies.	

In view of above, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	3 / NC/3/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205002054AM19
RA File Number	092404000345 AM19
Licence No and Date	0910066762/25/10/2018

Norms Committee Decision:

Shri Sarvanan Kannusamy, Principal Scientist – II, Shri AVS Murali Mohan, Vice President (Commercial), Shri G.B. Reddy, Senior Vice President (Operations) and Shri M. Venkateswar Rao, Vice President; attended the Personal Hearing through Video Conferencing and explained their case.

The Committee after hearing the explanation of the Representatives of firm noted that the export made by the firm with the given export description and content of API shown do not match with DML given by the firm for the same export item and also the units and quantity shown for import item No. 5 - Potassium Clavulanate diluted with Microcrystalline Cellulose (1:1) / Clavulanate Potassium +Avicel [in Active Base] as KG Activity, which also do not match with the DML.

The Representative of the firm did not provide proper justification for the above discrepancies.

In view of above, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	4 / NC/3/MEET/Apr/202223/2
Case Status	Case Rejected
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205002095AM19
RA File Number	092404000386 AM19
Licence No and Date	0910066874/20/11/2018

Norms Committee Decision:

Shri Sarvanan Kannusamy, Principal Scientist – II, Shri AVS Murali Mohan, Vice President (Commercial), Shri G.B. Reddy, Senior Vice President (Operations) and Shri M. Venkateswar Rao, Vice President; attended the Personal Hearing through Video Conferencing and explained their case.

The Committee after hearing the explanation of the Representatives of firm noted that the export made by the firm with the given export description and content of API shown do not match with DML given by the firm for the same export item and also the units and quantity shown for import item No. 5 - Potassium Clavulanate diluted with Microcrystalline Cellulose (1:1) / Clavulanate Potassium +Avicel [in Active Base] as KG Activity, which also do not match with the DML.

The Representative of the firm did not provide proper justification for the above discrepancies.

In view of above, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	5 / NC/3/MEET/Apr/202223/2
Case Status	Case Approved
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205002125AM19
RA File Number	082404000264 AM19
Licence No and Date	0810143988/29/11/2018

Norms Committee Decision:

Shri Mishan Fadadu, Sr. Manager – Formulation Development / Technology Transfer and Shri Dhaval Patel, Associate Manager – Commercial / EXIM; attended the Personal Hearing through Video Conferencing and explained their case. The Committee heard the submissions made by the firm. However firm could not give proper justification on the details given earlier for consumption of Gelatin NF and Glycerin USP. Hence, the Committee did not allow both these import items.

In view of above, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	ISOTRETINOIN CAPSULES USP	1 Number	1	ISOTRETINOIN USP	10.2 mg / 10 mg capsule

	10 MG((ACTIVE INGREDIENT : ISOTRETINOIN USP - NET WT. 4.214 KGS))		2	GELATIN NF	Not allowed
			3	GLYCERIN USP	Not allowed
			4	ISOPROPYL ALCOHOL USP	200 mg / 10 mg capsule
2	ISOTRETINOIN CAPSULES USP 20 MG((ACTIVE INGREDIENT : ISOTRETINOIN USP - NET WT. 71.562 KGS))	1 Number	1	ISOTRETINOIN USP	20.4 mg / 20 mg capsule
			2	GELATIN NF	Not allowed
			3	GLYCERIN USP	Not allowed
			4	ISOPROPYL ALCOHOL USP	250 mg / 20 mg capsule
3	ISOTRETINOIN CAPSULES USP 30 MG((ACTIVE INGREDIENT : ISOTRETINOIN USP - NET WT. 231.330 KGS))	1 Number	1	ISOTRETINOIN USP	30.6 mg / 30 mg capsule
			2	GELATIN NF	Not allowed
			3	GLYCERIN USP	Not allowed
			4	ISOPROPYL ALCOHOL USP	300 mg / 30 mg capsule
4	ISOTRETINOIN CAPSULES USP 40 MG((ACTIVE INGREDIENT : ISOTRETINOIN USP - NET WT. 633.239 KGS))	1 Number	1	ISOTRETINOIN USP	40.8 mg / 40 mg capsule
			2	GELATIN NF	Not allowed
			3	GLYCERIN USP	Not allowed
			4	ISOPROPYL ALCOHOL USP	300 mg / 40 mg capsule

RA concerned may take further necessary action as per above decision of NC.

Case No.	6 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	CONCORD BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001614AM21
RA File Number	082404000395 AM20
Licence No and	0810148478/03/09/2020

Date	
Norms Committee Decision: The firm was called to attend Personal Hearing vide e-mail dated 13.04.2022. However, the firm vide e-mail dated 18.04.2022 has stated that they would not be able to attend Personal Hearing and have requested to grant them Personal Hearing in next week. The Committee considered the request of firma and decided to defer the case.	

Case No.	7 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001746AM21
RA File Number	039404000516 AM21
Licence No and Date	0310838932/16/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	8 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001749AM21
RA File Number	039404001019 AM20
Licence No and Date	0310838949/16/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and	

explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	9 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001750AM21
RA File Number	039404000978 AM20
Licence No and Date	0310838950/16/10/2020

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	10 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001751AM21
RA File Number	039404000297 AM21
Licence No and	0310838951/16/10/2020

Date	
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	11 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001753AM21
RA File Number	039404000524 AM21
Licence No and Date	0310838953/16/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	12 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022

HQ File Number	018205001755AM21
RA File Number	039404000184 AM21
Licence No and Date	0310838958/16/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	13 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001756AM21
RA File Number	039404000825 AM20
Licence No and Date	0310838959/16/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	14 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred

Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001745AM21
RA File Number	039404000392 AM21
Licence No and Date	0310838931/16/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	15 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001759AM21
RA File Number	039404000528 AM21
Licence No and Date	0310838975/19/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	16 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001758AM21
RA File Number	039404000525 AM21
Licence No and Date	0310838974/19/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	17 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001766AM21
RA File Number	039404000548 AM21
Licence No and Date	0310839000/20/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply.	

It was decided to defer the case for further examination.

Case No.	18 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001767AM21
RA File Number	039404000526 AM21
Licence No and Date	0310839001/20/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	19 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001769AM21
RA File Number	039404000527 AM21
Licence No and Date	0310839017/20/10/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities.	

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	20 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001778AM21
RA File Number	039404000412 AM21
Licence No and Date	0310839084/23/10/2020

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	21 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001779AM21
RA File Number	039404000411 AM21
Licence No and Date	0310839085/23/10/2020

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	22 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001788AM21
RA File Number	039404000410 AM21
Licence No and Date	0310839173/28/10/2020

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination

Case No.	23 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001789AM21
RA File Number	039404000346 AM21
Licence No and Date	0310839184/28/10/2020

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	24 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001818AM21
RA File Number	039404001085 AM20
Licence No and Date	0310839307/04/11/2020

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	25 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001826AM21
RA File Number	039404000596 AM21

Licence No and Date	0310839361/05/11/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	26 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	018205001827AM21
RA File Number	039404000597 AM21
Licence No and Date	0310839362/05/11/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	27 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022

and Date	
HQ File Number	018205001844AM21
RA File Number	039404000423 AM21
Licence No and Date	0310839485/11/11/2020
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	28 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00063660AM21
RA File Number	03AA04018890 AM21
Licence No and Date	0311001030/16/01/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	29 / NC/3/MEET/Apr/202223/2
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Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00067209AM21
RA File Number	03AA04019643 AM21
Licence No and Date	0311001122/21/01/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	30 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00067214AM21
RA File Number	03AA04019645 AM21
Licence No and Date	0311001129/21/01/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply.	

It was decided to defer the case for further examination.

Case No.	31 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00067215AM21
RA File Number	03AA04019655 AM21
Licence No and Date	0311001134/21/01/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	32 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00067217AM21
RA File Number	03AA04019654 AM21
Licence No and Date	0311001138/21/01/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities.	

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination

Case No.	33 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00068219AM21
RA File Number	03AA04020020 AM21
Licence No and Date	0311001191/22/01/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination

Case No.	34 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00068617AM21
RA File Number	03AA04020063 AM21
Licence No and Date	0311001190/22/01/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	35 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00069628AM21
RA File Number	03AA04020216 AM21
Licence No and Date	0311001225/25/01/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	36 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00075441AM21
RA File Number	03AA04021687 AM21
Licence No and Date	0311001421/02/02/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination

Case No.	37 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00093160AM21
RA File Number	03AA04024760 AM21
Licence No and Date	0311001926/26/02/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	38 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00094934AM21
RA File Number	03AA04026242 AM21

Licence No and Date	0311002125/02/03/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	39 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00096069AM21
RA File Number	03AA04027466 AM21
Licence No and Date	0311002195/03/03/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination	

Case No.	40 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00097305AM21
RA File Number	039404000673 AM21
Licence No and Date	0311001441/04/03/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	41 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00098942AM21
RA File Number	03AA04022238 AM21
Licence No and Date	0311001500/08/03/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	42 / NC/3/MEET/Apr/202223/2
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Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00100470AM21
RA File Number	03AA04028406 AM21
Licence No and Date	0311002391/10/03/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	43 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00100472AM21
RA File Number	03AA04028410 AM21
Licence No and Date	0311002393/10/03/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply.	

It was decided to defer the case for further examination.

Case No.	44 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00108415AM21
RA File Number	03AA04028192 AM21
Licence No and Date	0311002303/22/03/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	45 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00108766AM21
RA File Number	039404000652 AM21
Licence No and Date	0311002733/22/03/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities.	

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	46 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00003031AM22
RA File Number	039404000229 AM21
Licence No and Date	0311002737/05/04/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	47 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00003027AM22
RA File Number	03AA04031763 AM21
Licence No and Date	0311002768/05/04/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	48 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00047353AM22
RA File Number	03AA04031724 AM21
Licence No and Date	0311002771/21/05/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	49 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00099246AM22
RA File Number	03AA04000112 AM22
Licence No and Date	0311004037/25/05/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	50 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00099853AM22
RA File Number	03AA04006277 AM22
Licence No and Date	0311004052/25/05/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	51 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00100048AM22
RA File Number	03AA04010840 AM22

Licence No and Date	0311004059/25/05/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	52 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00100049AM22
RA File Number	03AA04014004 AM22
Licence No and Date	0311004060/25/05/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	53 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00100557AM22
RA File Number	03AA04029700 AM21
Licence No and Date	0311002516/27/05/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	54 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00104785AM22
RA File Number	039404000639 AM21
Licence No and Date	0311002735/01/06/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	55 / NC/3/MEET/Apr/202223/2
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Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00106682AM22
RA File Number	03AA04021320 AM22
Licence No and Date	0311004283/03/06/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	56 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00106683AM22
RA File Number	03AA04021287 AM22
Licence No and Date	0311004284/03/06/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply.	

It was decided to defer the case for further examination.

Case No.	57 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00107444AM22
RA File Number	03AA04021339 AM22
Licence No and Date	0311004322/04/06/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	58 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00112663AM22
RA File Number	03AA04022427 AM22
Licence No and Date	0311004537/11/06/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	59 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00120846AM22
RA File Number	03AA04028717 AM22
Licence No and Date	0311004808/22/06/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	60 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00130745AM22
RA File Number	03AA04042926 AM22
Licence No and Date	0311005095/05/07/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.	

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	61 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00148514AM22
RA File Number	03AA04052584 AM22
Licence No and Date	0311005674/27/07/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	62 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00154546AM22
RA File Number	03AA04058773 AM22
Licence No and Date	0311005930/05/08/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	63 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00157208AM22
RA File Number	03AA04061662 AM22
Licence No and Date	0311006047/09/08/2021

Norms Committee Decision:

Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representatives of firm asked them to furnish **Production / Consumption data duly certified by GST Authorities.**

The firm vide e-mail dated 02.05.2022 has furnished its reply.

It was decided to defer the case for further examination.

Case No.	64 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00158859AM22
RA File Number	03AA04062552 AM22

Licence No and Date	0311006072/10/08/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	65 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00168069AM22
RA File Number	03AA04065122 AM22
Licence No and Date	0311006313/21/08/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	66 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022

and Date	
HQ File Number	HQRNORM APPLY 00168174AM22
RA File Number	03AA04065311 AM22
Licence No and Date	0311006321/22/08/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination	

Case No.	67 / NC/3/MEET/Apr/202223/2
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00169932AM22
RA File Number	03AA04069290 AM22
Licence No and Date	0311006414/24/08/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	

Case No.	68 / NC/3/MEET/Apr/202223/2
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Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202223/ 2 and 21/04/2022
HQ File Number	HQRNORM APPLY 00173288AM22
RA File Number	03AA04074480 AM22
Licence No and Date	0311006526/29/08/2021
Norms Committee Decision: Shri Vishnu Mahesh, Executive Liaison and Shri Dhanaji Kakde, VP Technical; attended the Personal Hearing and explained their case. The Committee after hearing the explanation of the Representatives of firm asked them to furnish Production / Consumption data duly certified by GST Authorities. The firm vide e-mail dated 02.05.2022 has furnished its reply. It was decided to defer the case for further examination.	